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the said chart along with copy of the present IA on the counsel appearing for R4, R5, R6 & R8 within a period of one week.

Reply filed by the NCLT appointed Chartered Accountant (R1) is on record.

Learned authorised representative appearing on behalf of R3, R7, R10 and R11 submits that reply affidavit has been filed today. However, the same is not on record. He further submits orally that there is a delay of 2 weeks in filing his reply affidavit. The said delay of 2 weeks in filing the reply affidavit of R3, R7, R10 and R11 is condoned. Registry is directed to take the reply affidavit filed by R3, R7, R10 and R11 on record, if it is in order.

Learned Counsel appearing on behalf of R12, R19, R20, R21, R23 sought further time to file his reply affidavit. Time granted, let the reply be filed within a period of one week, after serving copy of the same on the Counsel appearing for the Applicants.

All respondents, who have not filed their reply affidavit are given a last and final opportunity to file their reply affidavits within a period of 10 days, after serving copy on the other side. In the event, if Respondents fail to file their reply affidavit within the stipulated time, their right to file reply affidavit shall be forfeited and matter shall be proceeded with based on the available papers.

List this matter for hearing on **18.06.2024**.

Sd /-

**SHYAM BABU GAUTAM
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**